Settlement of Refugees in Dandakaranya

168. SHRT HANNAN MOLLAH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) is it a fact that the refugees sent to Dandakaranya are not yet rehabilitated properly;
 - (b) if so, the reasons therefor;
- (c) whether Government are taking any urgent measures for their proper rehabilitation; and
- (d) if so, what are these measures and when it will be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUNGON): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Government are trying to complete the rehabilitation of the remaining families during 1981-82. by reclaiming land for agricultural and homestead purpose, by allotting land and house sites to the families in question and by providing them pattern assistance in shape of bullocks, seeds, agricultural implements, main_ tenance grant etc.

Provision of legal aid to Weaker Sections

169. SHRI N. DENNIS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the steps taken by Government to provide legal aid to the weaker sections of the people in the urban as well as in the rural areas; and
- (b) the details of the performance of Government in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) To provide legal aid to the needy, Government appointed on the 26th 3480 LS-9

September, 1980 a Committee under the Chairmanship of Justice P. N. Bhagwati, a Judge of the Supreme Court which is required not only to formulate in detail but also to implement comprehensive legal aid schemes after taking into account the working of legal aid schemes and to take and recommend such other steps as are necessary to secure their proper working.

(b) The attention of all State Governments and Union Territory Administration has also been invited to the recent decision of the Supreme Court in Khatri v. State of Bihar wherein it was pointed out that the right to legal aid is a fundamental right and to make necessary provision for legal aid in accordance with the decision of the Supreme Court. They have also been requested to move the respective High Courts to issue necessary directions to the Magistrates and Sessions Judges wth regard to their obligations in terms of the Supreme Court judgement.

Proposal to Establish a Supreme Court Bench in South

170. SHRI N DENNIS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there are proposals under the consideration of Government to establish a bench of the Supreme Court in the South; and
- (b) if so, the current steps taken by Government in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Article 130 of the Constitution provides that "the Supreme Court shall sit in Delhi in such other place or places, as the Chief Justice of India may, with the approval of the President from time to time, appoint." No proposal in this connection has been received from the Chief Justice of India.